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IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE PREM NARAYAN SINGH ON THE 18th OF MARCH, 2024

MISC. CRIMINAL CASE No. 10424 of 2024

BETWEEN:-

LALSINGH S/O HITARSINGH SONDHIYA RAJPOOT, AGED ABOUT 34 YEARS, OCCUPATION: LABOUR R/O. GRAM MELKI MEWAD TEHSIL MANASA (MADHYA PRADESH)

....APPLICANT

(SHRI VIKAS JAIN - ADVOCATE)

AND

THE STATE OF MADHYA PRADESH STATION HOUSE OFFICER THROUGH P.S. NARCOTICS CELL INDORE (MADHYA PRADESH)

....RESPONDENTS

(SHRI SAMEER VERMA - PANEL LAWYER)

This application coming on for admission this day, the court passed the following:

ORDER

Heard and perused the case diary.

This is the **first** bail application filed on behalf of the applicant under Section 439 of the Code of Criminal Procedure for grant of bail in relation to FIR/Crime No.29/2018, registered at Police Station-Narcotics Cell, District Indore, for the offence under Sections 8/21, 29 of the Narcotic Drugs and Psychotropic Substances Act 1985. Applicant is in jail since 21.02.2024.

2. Allegation against the applicant is that he is involved in the aforesaid

offence wherein 100 grams of smack has been recovered from the possession of co-accsued.

- 3. It is contended by the learned counsel for the applicant that the applicant is innocent and has been falsely implicated in this case. 100 grams of smack has been recovered from the possession of co-accused. Applicant is implicated only on the basis of statement of co-accused Mansingh recorded under Section 27 of Evidence Act. The applicant is in custody since 21.02.2024 and final conclusion of trial will take considerable long time. Hence, the applicant may be enlarged on bail.
- 4. Learned counsel for the State has opposed the application and prays for its rejection, however, it is fairly submitted that there are no criminal antecedents against the applicant.
- 5. After hearing learned counsel for the parties and looking to the facts and circumstances of the case, I am of the view that it is a case in which applicant may be released on bail. Consequently, without commenting anything on the merits of the case, this first bail application u/s. 439 of Cr.P.C. filed on behalf of the applicant is allowed.
- 6. It is directed that the applicant/accused be released on bail on his furnishing a personal bond in the sum of **Rs.50,000/-** (**Fifty Thousand only**) with one solvent surety in the like amount to the satisfaction of the trial Court for securing his presence before the said Court on all the dates of hearing fixed in this regard during trial. It is also directed that the applicant shall comply with the provisions of Section 437(3) of the Cr.P.C.
- 7. This order shall be effective till the end of the trial. However, in case of bail jump and breach of any of the conditions of bail, it shall become ineffective.

Certified copy as per rules.

(PREM NARAYAN SINGH) JUDGE

sumathi

